

(e) whether some of these employees have not received their emoluments for considerable period of time and if so, the number of such employees, with the period of non-payment?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI MOTILAL VORA): (a) to (e). Requisite information is being collected and will be laid on the table of the Sabha.

Vayudoot Service for Jhansi

4925. SHRI KRISHNA SINGH: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether there is any proposal to connect Jhansi with Vayudoot Service by augmenting the airstrip at Jhansi;

(b) if so, whether the work of upgrading and augmenting of the airstrip has been completed; and

(c) if so, the time by which Jhansi is likely to be connected by Vayudoot services?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL): (a) Yes, Sir.

(b) No, Sir.

(c) Subject to execution of works at the airport by the Government of Uttar Pradesh and availability of aircraft capacity, Vayudoot will consider providing an airlink to Jhansi.

Cancellation of Hyderabad-Pune Flights

4926. SHRI V.N. GADGIL: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether Hyderabad-Pune-Ahmedabad flight has been cancelled recently;

(b) if so, the reasons thereof; and

(c) when it is likely to be restored?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL): (a) to (c). Indian Airlines had to suspend its Hyderabad-Pune-Ahmedabad service due to shortage of aircraft capacity as a result of grounding of one B-737 aircraft. Restoration of this service will be considered by Indian Airlines after induction of additional aircraft capacity.

Minimum Wages of Toddy Tapper Employees

4927. SHRI INDRAJIT GUPTA: Will the Minister of LABOUR be pleased to state:

(a) whether workers employed as Toddy Tappers are covered under the Minimum Wages Act, in any of the States;

(b) if no, whether Government propose to recommend their inclusion within the scheduled categories of employment;

(c) the total number of Toddy Tappers, State-wise; and

(d) whether Government have studied the resolutions passed by the All India Toddy Tappers' Federation at their recent Conference held at Hyderabad?

THE MINISTER OF LABOUR (SHRI BINDESHWARI DUBEY): (a) Yes, Sir.

(b) Does not arise.

(c) This information is not maintained by the Central Government.

(d) No such resolution has been received from the All India Toddy Tappers Federation in this regard.

Over-bridge near Dalkoka Railway Station (W.B.)

4928. DR. GOLAM YAZDANI: Will the Minister of RAILWAYS be pleased to state:

(a) whether the project for construction of an over-bridge near Dalkoka railway station in West Dinajpur district of West Bengal has been approved;

(b) if so, the progress made so far in this regard; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO.SCINDIA): (a) No, Sir.

(b) and (c). A joint survey has been carried out by the State Government and the Railway for this road-over-bridge and the general arrangement plans are under finalisation. The work will be undertaken by the Railways on deposit terms, as per rules. The work will be taken up for execution, after the plans/estimate are finalised and the estimated cost of the work is deposited by the State Government.

Draw of Lots by Co-Operative Group Housing Societies

Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply given on 2 March, 1987 to Unstarred Question No. 735 regarding draw of lots by Co-operative Group Housing Societies and state:

(a) the details of action taken in pursuance of the enquiry initiated against the Anand Lok Co-operative Group Housing Society under section 55 of the Delhi Co-operative Societies Act, 1972 from December, 1986 to January, 1987;

(b) the details of the directives/orders of the Inquiry officer defied by this society during the above period;

(c) whether the said enquiry against the society has been dropped; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT

(SHRI DALBIR SINGH): (a) and (b). The Enquiry Officer sent a letter to the Society on 19.12.86 calling for the records of the Society. Later a summon was issued by the Enquiry Officer on 6.1.87 requiring the Secretary of the Society to appear before him on 8.1.87 along-with records. The Society did not respond to either of these.

(c) and (d). The enquiry was initiated on the basis of certain complaints against the functioning of this society in matters like elections which were not conducted for long, draw of lots held without the approval of the general body etc. This enquiry was stayed by the Delhi High Court *vide* its orders dated 9.1.87 in Civil Writ Petition No. 60/87. Later on, the Court also regularised by its orders dated 11.9.87, the draw of lots permitting the society to give possession of individual flats to its members. The Society has also conducted fresh elections to the Managing Committee. Under the changed circumstances the Registrar of Cooperative Societies considered an enquiry unnecessary and meaningless and as such the orders of enquiry dated 4.12.86 were withdrawn on 16.3.88.

Hoarding of Wheat by Big Farmers

4930. SHRI PRAKASH V. PATIL: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether it is a fact that big farmers of Punjab, Haryana and Uttar Pradesh have hoarded huge quantities of wheat; and

(b) if so, the measures contemplated to dehoard the same?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI D.L. BAITHA): (a) and (b). The Government of Uttar Pradesh have intimated that they have have not received any report to the effect that farmers are holding huge quantities of wheat. In Punjab and Haryana, wheat production is estimated to be lower than last year by about 2.6 lakh tonnes but the arrivals in mandies, in the